

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1710 of 1995
and
M.A. No. 41 of 1996

New Delhi, dated the 12th April, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri H.K. Mittal,
S/o Shri Hari Singh,
R/o 17, M.I.G. Flats,
Prasad Nagar,
New Delhi-110005.
2. Smt. Ameeta Suri,
W/o Shri Sunil Suri,
Dy. Assessor & Collector,
M.C.A.,
New Delhi.
3. Shri Arvind Singh,
S/o Shri Ishar Singh,
R/o 38, M.I.G. Flats,
Prasad Nagar,
New Delhi-110005. APPLICANTS

(By Advocate: Shri C. Hari Shankar)

VERSUS

1. Union of India
through the Secretary,
Dept. of Revenue,
Ministry of Finance,
North Block,
New Delhi-110001.
2. The Jt. Secretary (Personnel),
C.B.E.C.,
North Block,
New Delhi-110001.
3. Union of India through
the Secretary,
Dept. of Personnel & Trg.,
Ministry of Personnel, Public
Grievances & Pension,
North Block,
New Delhi.
4. Union Public Service Commission,
Through the Secretary,
Dhopur House,
Shahjahan Road,
New Delhi-110011. RESPONDENTS

(By Advocate: Shri R.R. Bharti)

ORDER (Oral)

(8)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Respondents' counsel Shri R.R. Bharti states that the relevant records, the production of which had been prayed for by the applicants in MA-41/96, have been brought by the Respondents.

2. Applicants' counsel Shri Hari Shankar, after perusing the relevant records shown to him by Shri Bharti states that the ^{cause of action} in the O.A. no longer survives, and under the circumstances, he prays that the O.A. be allowed to be withdrawn. Accordingly, the O.A. is dismissed as withdrawn. No costs.

Lakshmi Swaminathan

(LAKSHMI SWAMINATHAN)
Member (J)

S.R. Adige
(S.R. ADIGE)
Member (A)

/GK/